

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

Co. Appeal No. 257/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Prashant Bipinbhai Thakore & Anr.  
(MGD Marketing Pvt Ltd)  
V/s.  
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for the Appellant.

An intimation is received from the Appellant informing that he is not going to appear due to fever.

The instant speaking to minutes is filed by the Appellant, with a prayer to rectify typographical error in the para no. 5 at page no. 4 of the order dated 24.08.2018, passed in Co. Appeal 257/2018.

On perusal of the record, it is found that in para no. 5, it is typed as "the appeal was filed 25.06.2018" whereas, the appeal was filed on 01.05.2018. The instant error is occurred due to typographical mistake, hence 25.06.2018 appearing in para no.5 of the order dated 24.08.2018 passed in Co. appeal no. 257/2018 be read as 01.05.2018.

With the above observation the speaking to minutes is stands disposed of.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018